

डा० राम मनोहर लोहिया : यह एग्जोरेन्स दिया है ।

श्री बागड़ी : एग्जोरेन्सेस में रकबा हुआ है यहां पर ।

अध्यक्ष महोदय : इस तरह से हर एक यहां पर बोलते चले आयेगे जो न डर है और दूसरे भी, तो किस तरह से काम चलेगा ।

डा० राम मनोहर लोहिया : फिर हम लोगों को निकाज दीजिये । खाली लीडर से लोक सभा चले । सिर्फ लीडर ही थोड़े सब कुछ किया करता है ।

Mr. Speaker: Shri S. M. Banerjee has referred to me also. I want to explain that the Finance Minister told me the facts that he had in his department. I was going abroad and I had what foreign exchange was given to me as a Member of Parliament. I said that I wanted to have a medical check-up. Therefore some increase of £ 10 or £ 12 was made. Now the reply of the Ministry is that because I did not protest and did not say that I wanted more, there was no occasion that they should have given me more. So the Finance Minister conveyed to me that it was my fault and if I had asked more I would have been given more.

Shri Hari Vishnu Kamath: If you had protested they would have given more?

Mr. Speaker: That is what the Finance Ministry said. I am only explaining it. I have no grouse or complaint in that matter.

ANNUAL REPORT OF SALAR JUNG  
MUSEUM BOARD, HYDERABAD

The Deputy Minister in the Ministry of Education (Shri Bhakt Darshan): Sir, I beg to lay on the Table a copy of the Annual Report of the Salar Jung Museum Board,

Hyderabad for the year 1964-65, along with the Audited Accounts. [Placed in Library. See No. LT-6385/66].

NOTIFICATIONS UNDER PERSONAL INJURIES (COMPENSATION INSURANCE) ACT AND ANNUAL REPORT OF EMPLOYEES' STATE INSURANCE CORPORATION

The Deputy Minister in the Ministry of Labour, Employment and Rehabilitation (Shri Shah Nawaz Khan): I beg to lay on the Table—

(1) A copy each of the following Notifications under section 24 of the Personal Injuries (Compensation Insurance Act, 1963:

(i) The Personal Injuries (Compensation Insurance) Second Amendment Scheme, 1966 published in Notification No. SO 1120 in Gazette of India dated the 9th April, 1966.

(ii) The Personal Injuries (Compensation Insurance) Second Amendment Rules, 1966 published in Notification No. SO 1121 in Gazette of India dated the 9th April, 1966.

[Placed in Library. See No. LT-6088/66].

(2) A copy of the Annual Report of the Employees' State Insurance Corporation for the year 1964-65, under section 36 of the Employees' State Insurance Act, 1948. [Placed in Library. See No. LT-6087/66].

12.49 hrs.

COMMITTEE ON PUBLIC  
UNDERTAKINGS

TWENTY-EIGHTH AND TWENTY-NINTH  
REPORT

Shri D. N. Tiwary (Gopalganj): I beg to present the following Reports